

*Repealed by Act 36 of 1957.*

**THE INDIAN RAILWAYS (AMENDMENT) ACT, 1950.**

**No. XI OF 1950**



An Act further to amend the Indian Railways Act, 1890.

[1st March, 1950]

**B**E it enacted by Parliament as follows:—

**1. Short title.**—This Act may be called the Indian Railways (Amendment) Act, 1950.

**2. Insertion of new section 27A in Act IX of 1890.**—After section 27 of the Indian Railways Act, 1890, the following section shall be inserted, namely:—

“27 A. *Power of Central Government to give directions in regard to transport of goods by railway administration.*—(1) The Central Government may, if in its opinion it is necessary in the public interest so to do, by general or special order, direct any railway administration to give special facilities for, or preference to, the transport of any such goods or class of goods consigned to the Central Government or to the Government of any State or of such other goods or class of goods as may be specified in the order.

(2) Any order made under sub-section (1) shall cease to have effect after the expiry of six months from the date thereof, but it may be renewed from time to time.

(3) Notwithstanding anything contained in this Act, every railway administration shall be bound to comply with any direction given under sub-section (1), and any action taken by a railway administration in pursuance of any such direction shall not be deemed to be a contravention of section 28.”

*Price anna 1 or 1½.*